

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.140/2000

New Delhi, this 21st day of February, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Smt. Shanta Shastry, Member(A)

Narendra Singh Bhadouria Block 7, TGT Teacher's Quarters Jawahar Navodaya Vidyalaya Zafarpur Kalan, Delhi-110073 .. Applicant

(By Ms.Rachana Srivastava, Advocate - not present)

## versus

- Asstt. Director
   Navodaya Vidyalaya Samiti
   Jaipur Region(Rajasthan, Haryana, Delhi)
   Deptt. of Education
   A-12, Shastri Nagar, Jaipur
- Dy. Director Navodaya Vidyalaya Samiti Jaipur Region A-12, Shastri Nagar, Jaipur
- Principal Jawahar Navodaya Vidyalaya Jaffarpur Kalan, Delhi-73
- 4. G. Chandra Mouli
  Principal, Jawahar
  Navodaya Vidyalaya, Jaffapur Kalan
  Delhi-73 .. Respondents

(By Shri S.Rajappa, Advocate)

ORDER(oral)
Hon'ble Justice Shri Ashok Agarwal

The position of the applicant is similar to the respondent before the Supreme Court in the case of Director, Institute of Management Development Vs. Mrs. Pushpa Srivastava, AIR 1992 SC 2070. As has been found by the Supreme Court in the aforesaid case, appointment of the applicant is purely ad hoc and on contractual basis for a limited period. Therefore on expiry of the period of contractual appointment, right to remain in that post comes to an end. As has been directed by the Supreme Court in the aforesaid case, we direct the respondents to continue the services of the applicant

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till the end of the academic session. By an ad interim order passed on 21.1.2000, we have directed as follows:

"Pending further orders, respondents are restrained from replacing the applicant by appointing a fresh ad hoc appointee. In other words, till regularly appointed candidate is available services of the applicant are directed to be continued"

2. Applicant is continued to be employed in pursuance of the aforesaid order. He will continue to be so engaged to the end of the academic session. In case his in the O.A. services are continued till regularly selected candidate is appointed, while considering candidates for regular appointment the claim of the applicant being selected on regular basis may also be considered.

3. The present OA is disposed of with the aforesaid directions. No costs.

Ashok Agarwal) Chairman

(Smt.Shanta Shastry)
Member(A)

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